

Loss to Air India due to Prime Minister's visit to Moscow in October, 1977

3233. SHRI O. V. ALAGESAN:
SHRI M. RAM GOPAL
REDDY:
DR. HENRY AUSTIN:
SHRI ARJUN SINGH
BHADORIA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Air India suffered a loss of Rs. 4 lakhs due to the Prime Minister's visit to Russia in October, 1977; and

(b) if so, the details of the same?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): (a) No, Sir.

(b) Does not arise.

A, B and C Class Cities in the Country

3234. SHRI RAMANAND TIWARY: Will the Minister of FINANCE be pleased to state the number of A, B and C class cities in the country?

THE MINISTER OF FINANCE AND REVENUE & BANKING (SHRI H. M. PATEL): For the purpose of payment of House Rent Allowance and Compensatory (City) Allowance to the Central Government employees, cities have been separately classified into A, B-1, B-2 and C, on the basis of population. The number of different classes of cities in the country is as follows:—

Classification of cities	Number of cities
<i>(i) For the purpose of House Rent Allowance.</i>	
A	5
B-1	6
B-2	18
C	277

1	2
<i>(ii) For the purpose of Compensatory (City) Allowance</i>	
A	7
B-1	4
B-2	21

Agreement with U.S.A. for Repayment of PL-480 Funds in Commodity Terms

3235. SHRIMATI PARVATHI KRISHNAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government had made an agreement with U.S.A. in 1974 for the repayment of PL-480 funds in commodity terms;

(b) if so, the details of that agreement;

(c) whether the exports under the agreement have come to a virtual stoppage after export of goods worth only Rs. 13 lakhs so far; and

(d) if so, the details thereof and how it is going to be a concern to the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b). It is not correct that an agreement was signed between the Government of India and the Government of U.S.A. in 1974 for payment of PL-480 Funds in Commodity terms. Actually, Part I of the said Agreement provides that all the PL-480 Rupees accumulated by the Government of India up to that time, would be made over as grant to the Government of India and, accordingly, a sum of Rs. 1664 crores was received to be used for development projects in certain specified fields. Exports relate to part II of the said agreement payments for which are to be made out of non-PL-480 funds and not PL-480 funds. As per para 10(C) of the Agreement, exports of goods and services totalling upto \$ 100 million over a period of 5